



2026:AHC:31100

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2089 of 2026

Ramjit Singh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Praveen Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Praveen Kumar Singh, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner claims to be Lekhpal who stood retired on 31.12.2019, he was suspended on 14.03.2015 and thereafter, he was reinstated on 11.05.2015. The grievance of the writ petitioner is that he has been paid the arrears of salary to the tune of Rs. 40,262.

3. Learned Standing Counsel, on the other hand, submits that the claim of the writ petitioner needs adjudication at the first instance by third respondent, Sub Divisional Magistrate, Jakhaniya, District Ghazipur.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Sub Divisional Magistrate, Jakhaniya, District Ghazipur by **27.02.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 12, 2026

Rajesh